

**Court-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 184 of 2015 &  
IA Nos. 312 & 313 of 2015**

**Dated : 6<sup>th</sup> October, 2015**

**Present : Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I. J. Kapoor, Technical Member**

**In the matter of:**

**Open Access User Association  
Versus**

**...Appellant(s)**

**Madhya Pradesh Electricity Regulatory Commission  
& Ors.**

**...Respondent(s)**

Counsel for the Appellant(s) : Mr. Matrugupta Mishra  
Mr. Hemant Singh  
Mr. Tabrez Mulawut

Counsel for the Respondent(s) : Mr. M.G. Ramachandran  
Ms. Poorva Saigal for R.2 to 5  
  
Ms. Mandakini Ghosh for R.1

**ORDER**

Admit. Issue notice on the appeal as well as on the I.A. No. 313 of 2015 (Appl. for stay). Mr. M.G. Ramachandran takes notice on behalf of Respondent Nos. 2 to 5 and Ms. Mandakini Ghosh takes notice on behalf of Respondent No.1 and they seek three weeks time to file reply. Notice be issued to the other Respondents returnable on 30.11.2015. Dasti in addition is permitted.

List the matter on **30.11.2015**. In the meantime, reply may be filed by the respondents on or before 28.10.2015 after serving copy on the other side.

Thereafter, rejoinder may be filed on or before 18.11.2015 after serving copy on the other side.

**( I. J. Kapoor )**  
**Technical Member**  
*ts/mk*

**(Justice Ranjana P. Desai)**  
**Chairperson**